

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
IA/1212/ND/2024 IN IB/446/ND/2023

IN THE MATTER OF:

Idbi Trusteeship Services Limited	...	Applicant
Versus		
Dss Infrastructure Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Sr. Adv. Krishnendu Datta, Adv. Pranjit Bhattacharya, Adv. Tarini Khurana.
For the Respondent	: Ms. Pooja Mehra Saigal, Adv. Mr. Rajat Joneja and Ms. Sakshi Kapoor

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krishnendu Datta, Learned Senior Counsel on behalf of the applicant is present through video-conferencing, whereas Ms. Pooja Mehra, Learned Counsel for the respondent is present physically. Perusal of the file shows that arguments were already heard and parties were directed to file written submissions. Written submissions on behalf of both sides are available on e-portal of this Adjudicating Authority. Order stands reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)